

(b) the expenditure incurred on their repair and maintenance during the period till date?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) National Highway Nos. 5, 5A, 6, 23, 42 and 43, passing through Orissa were damaged during the last three years and have since been repaired.

(b) Year-wise allocation of funds for repair and maintenance of all National Highways in the State is as under :

	(Rs. in lac)
1993-94	1016.11
1994-95	1186.50
1995-96	1447.83
Total	3650.44

#### National Perspective Plan for Youth

2466. SHRI SULTAN SALAHUDDIN OWAIISI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether a national perspective plan for the youth will be formulated after consultation at national level;

(b) if so, whether all the State Governments have been consulted for formation of a national plan for youth; and

(c) if so, their views and the time by which concrete national plan for youth is likely to be formulated?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI DHANUSHKODI ATHITHAN R.) (a) Yes, Sir

(b) and (c). All the State Governments/Union Territories have been approached for their suggestions and views for the preparation of the National Perspective Plan. The draft report is expected to be ready by the end of March 1997.

#### Arbitrary in Personnel Policy

2467. SHRI JAI PRAKASH (Hardoi) : Will the Minister of DEFENCE be pleased to state :

(a) whether the Delhi High Court has rapped the Army authorities for being arbitrary in personnel policy;

(b) if so, the details thereof;

(c) the action taken by the Government to check arbitrariness in personnel policy in the Services and Civilian establishments;

(d) the number of cases filed against the personnel policy by the men in uniform and civilians in the courts in the last three years and the outcome thereof; and

(e) the measures taken to check the misuse of official position to give others of their rightful dues?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) to (e). Personnel Policies relating to Service and Civilian employees of the Central Government are governed by Acts, Rules and Regulations. These Acts, Rules and Regulations are framed in consultation with various agencies concerned in the lower formations and the Secretariat and thereafter are approved at the Minister's level, before they are placed on the Tables of the Houses of Parliament for approval/enactment wherever necessary. They are either main legislation or subordinate legislation or administrative decisions. Therefore, personnel policies governed by such Acts, Rules and Regulations cannot be termed as arbitrary.

2. There are three Court cases in which the High Court of Delhi expressed unhappiness over the personnel policies relating to premature retirement/resignation/release on marriage ground. One case involved a Writ Petition filed by Major Rahul Shukla about his premature retirement/resignation from service. The other two cases were about release from service on marriage ground and had been filed by Lt (Mrs) A Kamala and Lt (Mrs) Balwinder Kaur. The policy relating to review of retention/further retention of married Military Nursing Service officers has been revised with effect from 1.1.1996 and now married MNS officers can continue in service even after marriage like other Service officers.

3. The number of Court cases filed by men in uniform and civilian employees against personnel policy for the last three years is not readily available and will be furnished to the Hon'ble Member of Parliament.

4. Review of terms and conditions of service of Central Government employees is an on-going process and such changes as are considered desirable and feasible are made from time to time. There are enough provisions in the Act applicable to Service and Civilian employees for redress of their grievances in service matters. Service personnel can approach the higher authorities and the Central Government through petitions, complaints etc. for justice and Civilian employees can appeal to the Central Administrative Tribunal against any arbitrariness.

[Translation]

#### Tutorial Classes in DU

2468. SHRI VIJAY GOEL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether tutorial classes are not held in most of the colleges in University of Delhi; and

(b) if so, the steps taken by the Government in this regard?